

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 102**  
**(IB)-1367/PB/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

**Order under Section 7 of IBC**

**Order delivered on 16.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner:

Mr. Susmit Pushkar, Mr. Srijan Singh, Adv.

For the respondent

Mr. Virendra Ganda, Sr. Adv. with Ms. Shivambika Sinha, Mr. Ayanbed Mitra, Ms. Ankita Sinha, Adv.

**ORDER**

On 10.12.2018 a last chance for 7 days to filed reply was given. A period of more than 4 weeks have been consumed and the reply is stated to have been filed yesterday and a copy thereof the is to be handed over to the counsel for the petitioner during the course of the day. We take the reply on record which shall be subject to payment of Rs. 20,000/- as cost payable to the petitioner.

Rejoinder, if any, be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 04.02.2019.

—sd—

**(M. M. KUMAR)**  
**PRESIDENT**

—sd—

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**